IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-72/14/ND/17

In the matter of Ceradecor India Limited

... PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Juhi Kathuria, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Learned authorized representative for the petitioner is present. It is represented by the authorized representative that in compliance to the directions dated 29.11.2017 passed by this Tribunal, the paper publication as specified vide the said Order has been duly effected on 15.12.2017.

Further, it is represented by the Ld. authorized representative appearing for the petitioner that individual notice to the Creditors has also been dispatched. In addition, notices have also been sent to the Regional Director and the Registrar of Companies, as specified under Rule 68 of the NCLT Rules, 2016. In relation to the paper publication for individual notices, proof has been filed along with an affidavit vide diary No.5562 dated 19.12.2017.

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However, perusal of the affidavit shows that even though notice to the Secured Creditors has been brought forth in relation to the consent obtained from the Creditors whether it be secured or unsecured, no specific statements have been made in the affidavit. In the circumstances, the petitioner is directed to file an additional affidavit clearly stating the facts before the next date of hearing.

List on 15.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.1.2018